

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-519
IB-131/ND/2020

IN THE MATTER OF:

Manish Gupta
V/s
Vdoit4u Event Management Pvt Ltd

....Applicant

....Respondent

SECTION

U/s Sec.9 IBC

Order delivered on 28.01.2021

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Kailash Chandra, Advocate
For the Respondent : Adv S. B. Singh

ORDER

On the request of Ld. Counsel for applicant, list the matter after two weeks'.

In the meantime, the applicant is well advised to bring on the record the purchase orders on the basis of which the applicant has raised the invoices. Let the same be filed by serving advance copy of the same to the Ld. Counsel for the respondent. List on **25.02.2021**.


(K.K. VOHRA)
MEMBER (T)


(ABNI RANJAN KUMAR SINHA)
MEMBER (J)